

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION No. 5290
TO BE ANSWERED ON 02.04.2025**

UNUTILIZED MPLADS FUNDS

5290. SHRI ARVIND DHARMAPURI:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether a significant percentage of MPLADS funds remain unutilized across various constituencies and if so, the details of unspent funds for each State including Telangana during the last three years;**
- (b) the steps taken by the Government to improve fund utilization and prevent lapses;**
- (c) whether the Government has introduced new guidelines to enhance transparency in the implementation of MPLADS projects and if so, the details thereof;**
- (d) the details of the steps taken by the Government to ensure timely project completion and prevent misuse of funds; and**
- (e) whether local authorities and district collectors are effectively monitoring MPLADS projects and if so, the details thereof along with their roles and responsibilities in project implementation?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE [RAO INDERJIT SINGH]

(a) The details of unspent balance of MPLAD funds are in public domain and are available on the website: www.mplads.gov.in under Head Fund Release Statement (Prior to 01.04.2023) and on the website: mplads.sbi (From 01.04.2023).

(b), (c) and (d) The revised set of MPLADS guidelines and new fund flow system came into effect from 01.04.2023 and the eSAKSHI portal

was launched, which is an end to end solution for recommendation, sanction and implementation of works under the MPLAD Scheme.

The eSAKSHI portal enables all stakeholders, including Members of Parliament, Central and State Government agencies, district authorities, and others, to monitor the status of funds and projects in real-time through the dashboard. The main functionalities are also available through the mobile app to all the stakeholders to monitor status on the go. This enhances effective implementation of works under the MPLAD Scheme, while promoting greater transparency and accountability.

Under the MPLAD Scheme, Hon'ble MPs send their recommendations of development works directly to District Authorities and same are sanctioned and implemented by the District Authorities in accordance with the administrative, financial and technical rules of the concerned State/UT Governments and in accordance with the Guidelines on MPLADS.

Para-3.2.4 of the MPLADS Guidelines, 2023 stipulates that the sanction/rejection in respect of all recommendations made by the Member of Parliament shall be issued by the Implementing District Authority within 45 days from the date of receipt of the recommendations to the Implementing District Authority.

Para-3.2.12 of the MPLADS Guidelines, 2023 stipulates that the sanction letter issued by the Implementing District Authority shall stipulate a time limit for completion of the work by the Implementing Agency, which should generally not exceed one year. In exceptional cases, for instance in difficult/ hilly terrain, etc., where the implementation time is likely to exceed one-year, specific justification for the same shall be incorporated in the sanction letter.

Para-10.6.1 of the MPLADS Guidelines, 2023 stipulates that the Implementing District Authority shall ensure that all works, which are duly sanctioned, are completed within 18 months from the date of his/ her demitting office.

(e) The roles and responsibilities of local authorities and district collectors are defined in para 3.2, 4.5 and 4.6 of MPLADS guidelines, which is available on mplads.gov.in.
